

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 305**  
**124/252(ND)/2023**

**IN THE MATTER OF:**

Income Tax Officer Ward 9(1)  
Vs.

.... Petitioner/Applicant

ROC Delhi &Ors. ( M/s. Frcshtex Technologies Pvt.  
Ltd.)

.... Respondent

**Order under Section 252(1).**

**Order delivered on 12.02.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Adv Puneet Rai, Sr. St Counsel, Adv. Ashvini Kr.,  
Adv. Rishab Nangia along with Adv Nikhil Jain

For the Respondent :

**ORDER**

One week further time granted to enable the Income Tax Department-Appellant to file the assessment order and demand notice.

List the matter on **08.04.2024**.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay-12.02.2024